(b) to (d) A multicentric study on intake of Food colours has already been initiated to review use of synthetic colours in food.

Non-Approval of Formulary for C.G.H.S. Dispensaries

1154. SHRI ANIL SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that regular supplies of common medicines to C.G.H.S. dispensaries have been held up due to non-approval of fomulary;

(b) if so, the reasons for delay in approval of fromulary by Government; and

(c) by when Government would approve the formulary?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (SHRI DALIT EZHIL-MALAI): (a) to (c) In procurement of thr regular supply of the listed formulary medicines was held up due to non-approval of the formulary. However, the formulary for Generic items has already been approved on 13.1.99 During this period, the non-available medicines were procured from the authorised local Chemists against individual valid prescriptions.

Amendment to P.F.A. Act

1155. MISS. MABEL REBELLO: Will the Minister of HEALTH AND FAMI-LY WELFARE be pleased to state:

(a) whether Prevention of Food Adulteration Act is pending with the Central Government for amendment; and

(b) if so, the details thereof and by when the Act is likely to be amended?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (SHRI DALIT EZHIL-MALAI): (a) and (b) Amendment of a statue such as Prevention of Adulteration Act 1954 is an on-going process which is resorted to from time to time in order to make the provisions of the law effective in providing clean and wholesome food to the consumers. However, keeping in view the Report of the Task Force on Food Laws and the Report of the Commission to review administrative laws certain amendments may be necessary which are vet to be finalised by the Government.

Making the All India Institute of Unani Medicine Functional

1156. SHRI K. RAHMAN KHAN: Will the Minister of HELATH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the All India Institute of Unani Medicine, started in 1982, is still not functional even after fifteen years of its establishment; if so, the reasons therefore;

(b) whether Government intend seriously to have fully functional institute of Unani Medicine in the country;

(c) if so, the reasons for not making the said Institute fully functional;

(d) total amount provided for the Institute during the last 15 years; and

(e) what is the time-frame to make it fully functional?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMI-LY WEFARE (SHRI DALIT EZHIL-MALAI): (a) to (e) The National Institute of Unani Medicine, Bangalore, a joint venture of the Govt. of India and Govt. of Karnataka was registered as a Society under the Karnataka Society Registration Act, 1960 in December, 1984. The Institute earlier could not become functional due to non-availability of sufficient funds. However, with the setting up of the independent Department of Indian Systems of Medicine & Homoeopathy in in March, 1995, adequate funds have